

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 329

IA- 3054/2023, IA-1732/2024, IA-6555/2023, A- 43/2023, IA-4971/2023, IA-4888/2023, Contempt. A- 43/2023

In

(IB-310(ND)/2019)

IN THE MATTER OF:

Ms. Suman Chadha Petitioner/Applicant

Vs.

M/s. Lifestyle Fitness Pvt. Ltd. Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 14.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the OC : Mr. Sidharth Arora Adv.
For the Liquidator Mr. G.P. Madaan, Ms. Aishwarya Adlakha and Ms. Natasha.

ORDER

Due to paucity of time, the matter is adjourned to **03.07.2024**.

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Malik